

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 383 OF 2018 &
IA NO.1848 OF 2018 & IA NO.1849 OF 2018

Dated: 9th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indian Wind Turbine Manufacturers Association
Versus
Tamil Nadu Electricity Regulatory Commission

....Appellant(s)

....Respondent(s)

Counsel for the Appellant(s)

:

Mr. P. R. Kovilan
Mrs. Geetha Kovilan

Counsel for the Respondent(s)

:

Mr. Sethuramalingam for R-1

Mr. G. Umapathy
Mr. S. Vallinayagam
Ms. S. Amali for R-2

ORDER

**(IA NO.1849 OF 2018 – for exemption from filing
certified copy of Impugned Order)**

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 1849 of 2018 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 07.03.2019.

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IA NO.1848 OF 2018

Learned counsel appearing for the Appellant prays for two weeks' time to go through the reply filed by the learned counsel appearing for the Respondent No.2 and enable him to file his rejoinder. Accordingly, time is granted to file the rejoinder on or before 24.01.2019.

List the matter for admission on **29.01.2019**. In the meantime, interim order granted earlier is extended till the next date of hearing.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member